

Mr. Speaker: This is a matter which can be agitated in West Bengal.

Shri K. K. Basu: Certainly, but our point is that these are refugees who have returned from Orissa and Bihar. So, the Bengal Government themselves are not in a position, possibly, to solve the problem. Therefore, the Rehabilitation Minister had a conference with the adjoining States, to discuss about these problems. Therefore, we think it is quite relevant. At least, let us know what the Central Government are willing to say on this point.

Mr. Speaker: The subject might be relevant for the purpose of rehabilitation inquiry and information, but that should be agitated in a different form, and not in the form of an adjournment motion.

DELHI TRANSPORT SERVICE

Mr. Speaker: The other adjournment motion relates to the

"Failure of the management of the Delhi Transport Service to make available sufficient number of serviceable non-defective vehicles for the conveyance of public resulting in considerable inconvenience to the public."

In the first instance, I think this subject is not important enough to be taken notice of in the form of an adjournment motion. Government are running services at various places, and such incidents are bound to occur. But the more important reason,—or I should say, the other important reason, and not more important reason,—is that this is a subject in the charge of the Delhi State Government.

Shri Nambiar (Mayuram): No. This is a subject coming under the Transport Ministry of the Central Government, and there is something like a near-strike, as is admitted even in the statement of the Government of India.

We want to know whether the public will have the facilities to get some more buses, and whether more buses will be run. What exactly is the position? There is actually a crisis in the city. This subject does come under the Central Government.

Mr. Speaker: Let me be clear on that point. I think the Delhi Road Transport Authority is an autonomous body, in the first instance. I should like to know from the hon. Minister as to whether the statement made that it is under the authority of his Ministry is a correct statement, or it is under the Delhi State Government.

The Deputy Minister of Railways and Transport (Shri Alagesan): What you said is perfectly correct, that this Delhi Transport Service is being run by an autonomous Authority, which has been constituted under an Act of Parliament. The Central Ministry of Transport is not directly managing the Service. Without going into that, I may inform the House that we have already accepted a short notice question on the subject, which we propose to answer tomorrow, and we will be able to place full facts before the House.

Mr. Speaker: I do not think I can give consent to this motion, as I have already stated, on the first ground, and also on the second ground that a short notice question will give information to the hon. Members.

PREVENTIVE DETENTION (AMENDMENT) BILL

The Minister of Home Affairs and States (Dr. Kojia): I beg to move for leave to introduce a Bill further to amend the Preventive Detention Act, 1950.

Shri K. K. Basu (Diamond Harbour) rose—

Mr. Speaker: The general practice is that leave to introduce is not opposed or objected to. But if at all any hon. Member wishes to oppose it, he shall